

**WP(PIL) No. 03 of 2026**

IN RE- FATAL ACCIDENT RENEWS DEMAND FOR SAFETY BARRIERS AT TIKJEK CLIFF

For Petitioner(s) : Mr. Tashi Rapten Barfungpa, Sr. Advocate as Amicus Curiae with Mr. Rajiv Gurung, Advocate.

For Respondent(s)  
R-1 to R-4 : Mr. S.K. Chettri, Government Advocate.

R-5 : Ms. Sangita Pradhan, Deputy Solicitor General of India (through V.C.) with Mr. Amit Kumar Sharma, Advocate.

**Date: 28/04/2026****CORAM:****HON'BLE MR. JUSTICE A. MUHAMED MUSTAQUE, CHIEF JUSTICE  
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

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**O R D E R: (per the Hon'ble Chief Justice)**

Read our order dated 02.04.2026.

Learned Counsel for the State submits that compliance report has been filed and the same is under defect.

Learned *Amicus Curiae* is requested to verify through the Secretary, DLSA, Gyalshing District, Sikkim, the actions that have been taken pursuant to the directions of this Court as ordered.

It seems that the motor car involved in the accident was not covered under the insurance at the time of accident. Three persons died including the driver in the said accident.

It is necessary to get a report through the Secretary, DLSA, Gyalshing District, Sikkim, on the causes that resulted in the said accident.

Learned *Amicus Curiae* shall also make an attempt to get details as to the factors which resulted in the cause of the accident.

Await report from both, the Secretary, DLSA, Gyalshing District, Sikkim and the learned Amicus Curiae.

**HIGH COURT OF SIKKIM : GANGTOK**  
Record of Proceedings

Accordingly, the matter stands adjourned for four weeks, i.e. on 02<sup>nd</sup> June, 2026.

**(Meenakshi Madan Rai)**  
**Judge**

**(A. Muhamed Mustaque)**  
**Chief Justice**

ami/sdl